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(12)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated this the 16th Day of April 1999.

Coram:- Hon'ble Mr.S. Dayal, Member (A.)
Hon'ble Mr.S.K. Agarwal, Member (J.)

ORIGINAL APPLICATION NO. 1403/97

Harphool aged about 42 years son of Sri Kanhaiya Lal
Meena resident of village Jolupur, Post Chhonk,
Tehsil Kalpi, Distt. Jalaun.

. . . Petitioner

Counsel for the Petitioner:- Sri R.K. Nigam, Adv.

Versus

1. Union of India through General Manager,
Central Railway, Mumbai C.S.T.
2. Divisional Railway Manager, Central Railway
Jhansi.
3. Sr. Divisional Engineer (East) Central Railway
Jhansi.
4. Asstt. Engineer, Central Railway Kanpur.

. . . Respondents.

Counsel for the Respondents: Sri D.C. Saxena, Adv.

Order

(By Hon'ble Mr. S. Dayal, Member (A.))

This O.A. has been filed by the applicant
seeking setting aside the order of removal
dated 23.5.97 for reinstatement with full
back wages and other consequential benefits

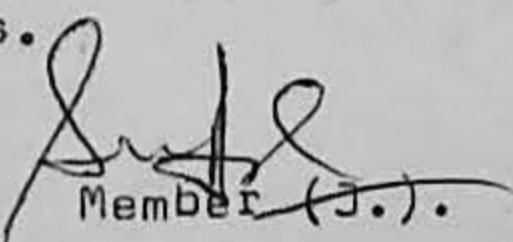
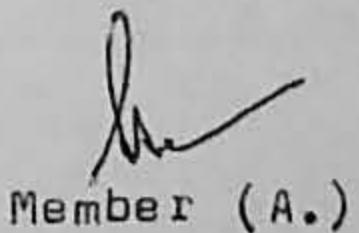
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are also prayed for.

2. The learned counsel for the respondents have filed their counter reply in this case in which it has been stated that the applicant has filed an appeal against the order of removal dated 23.5.97 on 24.6.97. The said appeal is pending and can not be disposed of during the pendency of the O.A. He has also stated that the application filed by the applicant is thus premature without availing of the departmental remedy available to the applicant.

3. The contention of the learned counsel for the respondents is valid. The O.A. is dismissed as premature. The respondents shall decide the appeal pending with them within a period of three months by passing a reasoned and speaking order. There shall be no order as to costs.


Member (J.)
Member (A.)

Nafees.